THECENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH-ALLAHABAD.

Rev. A. No. 328 of 1993. IN U.A. No. 727/92.

Budhi Prakash Sharma..... Applicant.

Versus

Hon'ble Mr. Justice U.C. Srivastava-V.C. Hon'ble Mr. K. Obayya - A.M.

## (By Hon'hle Mr. Justice U.C. Srivastava-V.C.)

This review application has been directed against the the judgment and order dated 4.1.93 passed by us. The case was heard and disposed of after hearing the learned counsel for the parties. The scope of the review application is limited and does not mean re-consideration of the arguments on the same points howsoever differently worded. It has also does not mean sitting in appeal on its judgment. We have taken into consideration all the points relevant and thereafter have arrived at a particular conclusion. Even if a person discontant holds two charges substantively and the post is ment for two persons. A person should not be allowed to hold the charge of two offices indefinitely. Accordingly in our opinion, there is no error apparent on the face of the record, the review application is rejected.

A. Michiga

V.C.

Dt: March 4, 1993. (DPS)